

THE MINISTER OF INFORMATION AND BROADCASTING (SHHIMATI INDIRA GANDHI): (a) Government have not taken any decision so far.

(b) and (c) Do not arise.

PORT HAJ COMMITTEE, BOMBAY

84. SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Port Haj Committee, Bombay has been reconstituted by the Government of India;

(b) if so, what are the reasons for its reconstitution; and

(c) what is the number of members of the Committee and what is their term of office?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Yes, Sir.

(b) The Port Haj Committee, Bombay, was constituted under the Port Haj Committee Act, 1932 which envisaged the setting up of three Port Haj Committees one each at Bombay, Calcutta and Karachi. After independence it was considered desirable to revise the 1932 Act to bring it in line with the present requirements. This Act was accordingly repealed by the Haj Committee Act, 1959. The Committee has been constituted as the Haj Committee under the new Act.

(c) The Haj Committee has 19 members. The term of office is 3 years.

STATE HAJ COMMITTEES

35. SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of States in which the State Haj Committees have been established; and

(b) the names of States in which these Committees have not been established and the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) Eleven.

(b) Orissa, Maharashtra, Punjab, Mysore and Nagaland. These are advisory committees and it is for the States concerned to set up such Committees according to their requirements.

Haj PILGRIMS

86. SHRI SHERKHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state the number of pilgrims who went for Haj this year?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): 16,624.

DISPUTE BETWEEN BANK EMPLOYEES AND EMPLOYERS

37. SHRI J. H. JOSHI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the outcome of the dispute that arose between the bank employees and the employers in the month of August, 1964;

■ (b) the number of employees who joined the strike or adopted the policy of go-slow in work; and

(c) how many banks and their branches were involved in the dispute?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): (a) As a result of the tripartite meeting convened by the Chief Labour Commissioner with the representatives of employers and employees a settlement was reached on some of the issues on the 18th August 1964. Another settlement on some more issues was arrived at on the 29th August 1964. The parties have agreed to discuss the matter further on the 30th September 1964 with a view to have a long-term settlement. The terms of settlement already

arrived at include payment of ad hoc temporary dearness allowance of 6 percent to clerical staff and 8 per cent to subordinate staff with effect from 1st August 1964, abolition of area IV in respect of 'A' and 'B' class banks affiliated to the Indian Banks' Association with effect from 1st September, 1964 and payment of *ad hoc* increase of Re. 1 in the basic salaries of the subordinate staff of the banks affiliated to the Indian Banks' Association and the Exchange Banks' Association with effect from 1st September, 1964.

(b) Exact information regarding the number of workers who resorted to "go-slow" is not available.

(c) Almost all the banks, with the exception of the Reserve Bank of India and the State Bank of India were involved in the dispute.

CEYLON PRIME MINISTER'S VISIT TO INDIA

88. SHRI G. MURAHARI: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether Government have received any communication from the Prime Minister of Ceylon regarding the problem of persons of Indian origin in Ceylon; and

(b) whether the Prime Minister of Ceylon is scheduled to visit India in the near future?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) Yes.

(b) The Prime Minister of Ceylon is expected to come to India towards the end of October, 1964.

DAMAGE TO GANDHI'S RECORDINGS

89. SHRI G. MURAHARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of recordings of Gandhiji and

1 other prominent personalities have been damaged due to careless preservation in the All India Radio; and

(b) if so, what action is proposed to be taken against those who are responsible for the damage?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

NON-DELIVERY OF MONEY ORDERS

90. SHRI G. MURAHARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of a large number of complaints against non-delivery, and delay in delivery, of money orders; and

(b) if so, what action Government propose to take on those complaints?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI): (a) Yes, Sir. 1 The percentage of such complaints to the total money order traffic is :08 only.

(b) The reasons are loss of M.Os and acknowledgements in transit, inadequate financing and wrong or insufficient addressing and drawing due to fast development of postal facilities involving change of jurisdiction of head and sub-offices. Action has been taken to prevent losses of acknowledgements in transit, to increase the limits of remittances, of cash and the limit up to which postmen and delivery agents are authorised to pay and to publish changes in jurisdiction of Post Offices quickly. High value M.Os are now being transmitted by entry like registered articles.

NON-ALIGNED NATIONS CONFERENCE

91. SHRI I. K. GUJRAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he is attending the Conference of Non-aligned Nations which is to be held at Cairo;